

From

The District & Sessions Judge (HQs),
Delhi.

To:

The Registrar General,
Delhi High Court,
New Delhi.

No. F.5(2)/2016/ 2598

Dated, Delhi the 24 DEC 2016

Sub: Appointment to Delhi Judicial Service.

Sir,

With reference to letter No.4397/DHC/Gaz/G-7/Apptt./2016 dated 04.11.2016, on the subject cited above, it is informed that Ms. Pragati, newly appointed Officer of Delhi Judicial Service has appeared before me and she has been administered the requisite Oath of allegiance to the Constitution of India.

Her Oath of allegiance to the Constitution of India, alongwith joining report is enclosed herewith .

Yours faithfully,


Officiating District & Sessions Judge (HQs),
Delhi

Encl. As above

F.5(2)/2016/ 57012-030

Dated, Delhi the 24 DEC 2016

Copy forwarded for information and necessary action to:-

1. The Officers In-charge, General Branch, Pool Car, Library, Computer Branch and Web Site Committee(Hindi/English) .
2. The Chairperson, Delhi Judicial Academy, Dwarka , Delhi alongwith the copy of the joining report of the above mentioned Judicial Officer.
3. The Accounts officer concerned (through Ld. DDO), Accounts Branch, Tis Hazari court, Delhi alongwith the copy of the joining report of the above mentioned Judicial Officer.
4. The Officer concerned with the direction to report to the Director, Delhi Judicial Academy, Dwarka, Delhi for mandatory training.
5. The Administrative Civil Judge (Central), Tis Hazari Court, Delhi.
6. The Administrative Officer (Judl) Administration Branch, Tis Hazari Court, Delhi.
7. The Administrative Officer (Judl), Care taking Branch, Tis Hazari Court, Delhi.
8. The PRO/APRO Tis Hazari/Patiala House/Saket/Karkardooma/ Rohini and Dwarka Courts, Delhi/New Delhi.


Officiating District & Sessions Judge (HQs),
Delhi